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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 514 OF 2013  
Cuttack the 31<sup>st</sup> day of July, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**  
**HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER**

Ajaya Kumar Bharati,  
aged about 30 years,  
Son of Krushna Ch. Bharati,  
At/P.O.: Debasole,  
P.S- Rasgobindapur, Dist-Mayurbhanj.

...Applicant

(Advocates: M/s-Niranjan Panda, S. P. Barik )

**VERSUS**

Union of India Represented through

1. Chief Post Master General,  
Bhubaneswar, Orissa Circle,  
Dist-Khurda.
2. Assistant Superintendent of Post Office (I/C),  
Baripada Central Sub-Division,  
At/P.O:Baripada,  
Dist:Mayurbhanj.
3. Post Master,  
Baripada Head Post Office,  
At/P.O:Baripada,  
Dist:Mayurbhanj.

... Respondents

(Advocate: Mr. U.B. Mohapatra)

*(Signature)*

ORDER(Oral)

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**

We have heard Mr. N. Panda, Ld. Counsel appearing for the applicant, and Mr. U.B. Mohapatra, Ld. Sr. Central Govt. Standing Counsel appearing for the Respondents and perused the materials placed on record.

2. The prayer of the applicant in this O.A. is to direct the Respondents to quash the advertisement / Notification dated 17.05.2013 inviting application for filling up of post of Gramin Dak Sevak Mail Deliverer-cum-Mail Carrier Debsole Branch Office (reserved for S.C. community) and to fill up the same through by General candidate. It is also prayed to quash the selection and appointment of Respondent No.4 the post in question being a reserved candidate.

3. In this connection we are fortified by the various decisions of the Hon'ble Apex Court holding that it is not for the Tribunal to decide which post should be reserved for which community. It is purely within the domain of the appropriate authority manning the department to decide according to the Roster Register to assign a vacant post to be filled up by which category/community of the society. The reservation roster is a mandatory provision which should be obeyed in letter and spirit by every authority in Government and Public Sector Undertaking Offices. In view of the above, we are not inclined to interfere in this matter. Hence, this O.A. stands dismissed. No costs.

  
(R.C. MISRA)  
ADMN. MEMBER

  
(A.K. PATNAIK)  
JUDICIAL MEMBER